. Management Committee of education Institutions

Written Answers

4276. SHRI CHIMANBHAI MEHTA: SHRI ASHOK NATH VERMA: SHRIMATI BIJOYA CHAKRA-VARTY:

Will the Minister of HUMAN RESO-URCE DEVELOPMENT be pleased to state:

- (a) whether Government are aware of the decision of Delhi High Court given in M. K. Haldar Vs. University of Delhi to the effect that decisions of the Governing Body/Management Committee of Educational Institutions come into force from the date these are arrived at;
 - (b) if so, what are the details thereof:
- (c) whether the said decision has been given effect to by Government; if so, what are the details thereof; if not the reasons therefor;
- (d) whether the decisions of the Board of Governors of Kendriya Vidyalaya Sangathan arrived at in its 51st meeting of 31st May, 1988, have not been given effect to from that very date; if so, what are the reasons therefor; and

(c) whether a post-facto/prospective implementation of decisions violates the courts decision in this regard?

THE MINISTER OF STATE IN THE DEPARTMENTS OF EDUCATION AND CULTURE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI L P. SHAHI): (a) to (e) The information is being collected and will be laid on the Table of the House.

Allotment of bookstalls on stations

4277. SHRI VISHWASRAO RAM-RAO PATIL: Will the Minister of RAIL-WAYS be pleased to state:

- (a) what are the names of firms and societies of Unemployed graduates which have been allotted book stalls after the 31st May, 1988 on those stations/platforms which were previously held by M/s. Gulab Singh & Sons; and
- (b) what are the details regarding dates of starting work on each station?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MAHABIR PRASAD): (a) and (b) a statement is attached.

Statement

Name of the firm/society of unemployed graduates	Name of station for which contract allotted	Date of starting work
M/s. M.S. Pankaj & Co.	New Delhi	2-6-1988
M/s. G.D. Arora & Co.	Amritsar	10-6-1988
M/s. Nand & Co.	Pathankot	Not started
M/s. Graduates Unemployed Association, Ambala Cantt.	Ambala Cantt.	21-7-1988
M/s. R.D. Vimal & Co., Ghaziabad.	Saharanpur	Not started
M/s. G.B. Krishana & Co.	Rajpura	Not started
M/s. S. Veer & Co.	Shimla	22-7-1988

Firms/Societies could not start work at Pathankot, Saharanpur and Rajpura stations due to court cases filed by employees of M/s. Gulab Singh & Son.